

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No 102  
C.P.(IB)/64(AHM)2021

**Order under Section 7 IBC**

**IN THE MATTER OF:**

Vidhata Machinery Pvt Ltd.  
V/s  
Aditya Prints Pvt Ltd.

.....Applicant

.....Respondent

**Order delivered on ..21/06/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Chockalingam Thirunavukkarasu, Hon'ble Member(T)

**PRESENTS:**

For the Applicant : Present  
For the IRP/RP :  
For the Respondent :

**ORDER**

The Financial Creditor is directed to issue notice to the corporate debtor by speed post and by email and to file affidavit of service.

Matter to appear for hearing on 16.08.2021

-SD-

**(CHOCKALINGAM THIRUNAVUKKARASU)**  
**MEMBER (TECHNICAL)**

  
**(MADAN B GOSAVI)**  
**MEMBER (JUDICIAL)**